

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BRANCH AT PUNE



APPEAL NO. 17 OF 2020

ABHIJIT PRABHUDESAI

... APPELLANT

V/S

GSPCB & ANR.

... RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 2, MORMUGAO PORT

TRUST

The Respondent No. 2 herein most respectfully states and submits as follows :

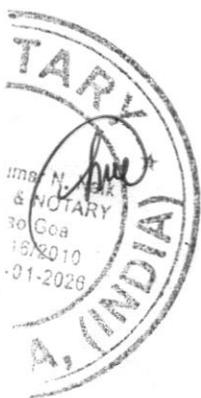
1. At the outset, it is respectfully submitted that the Judgment dated 15/10/2019 passed by the Tribunal in Appeal No. 5/2018/AIR is a well reasoned judgment after consideration of all relevant aspects and material on record and does not suffer from any legal infirmity. As such, this Tribunal should be pleased not to interfere with the said Judgment in appeal under Section 16 of the NGT Act, 2010. The Appeal deserved to be dismissed in limine.
2. The Tribunal , in its Judgment dated 15/10/2019, after analyzing the material on record as also the statutory provisions, has rightly and correctly arrived at the

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following findings and/or conclusions while dismissing the appeal filed by the Appellant herein :

“Para 12 : There is no challenge to the original renewal of Consent to Operate dated 5.4.2018 which is valid upto 11.11.2019. The Appellant has selectively challenged only the amendment dated 18.7.2018 that too at this belated stage”

“Para 13 : Admittedly, the Berth no. 9 at Mormugao Port was constructed between the years 1976 to 1978 and as such the EIA Notification, 2006 has no application to the said Berth No. 9”



“Para 14 : The impugned amendment dated 18.7.2018 does not refer to handling of any coal/coke at the Berth No. 9 and as such, various averments, submissions and documentation made and relied on by the Appellant in the present appeal as regards coal or coke handling, are irrelevant and not at all applicable”

“Para 15 : The Appellant has not made out any grounds as to why the Amendment dated 18.7.2018 is contrary to the Air Act, 1981 and/or whether the said Amendment dated 18.7.2018 violates any provisions of the said Air Act, 1981. The Appellant has not placed anything on

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record to show any pollution at the said Berth No. 9 of the Mormugao Port beyond the permissible limits. The record reveals that the Respondent No. 1 which is a Statutory Body under the Air Act, 1981, after taking into consideration the relevant facts, has issued the impugned Amendment dated 18.7.2018”

“**Para 16** : The allegation of alleged pollution due to activities at Berth No. 9 is without any basis as it is not supported by any reliable scientific data. The Appellant has not produced any technical report to demonstrate that there is pollution caused on account of the activities at the Berth No. 9 and the ambient air readings are all not within the permissible limits”



“**Para 16** : It bears mentioning that the Board has not granted Consent to Operate for handling coal at the said Berth No. 9”

3. It is respectfully submitted that all these findings and/or conclusions of the Tribunal cannot be faulted with and do not suffer from any legal infirmity, for interference in appeal under Section 16 of the NGT Act, 2010.

Abhishek

4. This Respondent shall rely on all the pleadings and documents on record of the file of the Tribunal in the said Appeal No. 5/2018/AIR.

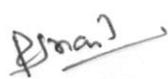
5. The challenge in the said Appeal No. 5/2018/AIR was to the Amendment dated 18/07/2018 amending the renewal of Consent to Operate dated 05/04/2018, which was valid upto 11/11/2019. True copies of the Amendment dated 18/07/2018 and Consent dated 05/04/2018 are hereto annexed and marked **"EXHIBIT R1 COLLY"**.

6. It is most pertinent to note that the Goa State Pollution Control Board has granted a Renewal to Consent dated 30/01/2020 for the said Berth No. 9 at Mormugao Port, which is valid till 11/11/2024, a true copy whereof is hereto annexed and marked **"EXHIBIT R2"**.

7. This Respondent respectfully submits that the Impugned Judgment of the Tribunal dated 15/10/2019 does not call for any interference and, as such, this Hon'ble Tribunal should be pleased to dismiss the present Appeal with exemplary costs.

Dated : 22/09/2021

Place : GOA.


MR. RAJAN J. NAIK

(duly constituted attorney of Respondent No. 2)

VERIFICATION

I, Mr. Rajan J. Naik, major in age, residing at Bambolim, Goa Law Officer Gr. I and duly constituted attorney of the Respondent No. 2 abovenamed say that the statements of facts made in the Reply are on the basis of information derived from records to which I have access and submissions made therein are on the basis of legal advice which I believe to be true.

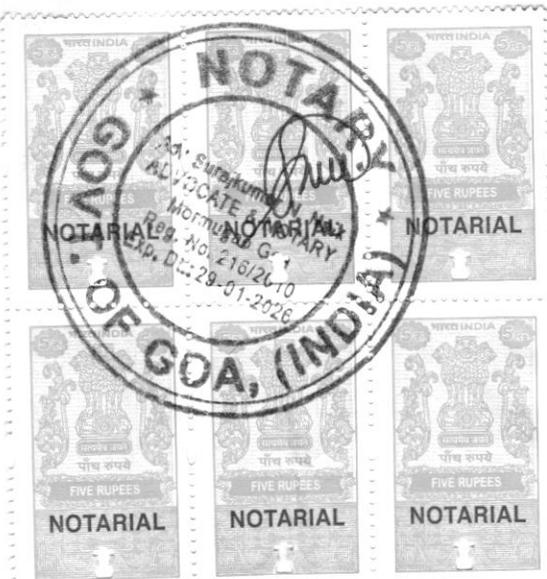
Vasco-da-Gama, Goa

Dated : 21/09/2021

RJ Naik
(MR. RAJAN J. NAIK)

Executed before me
by Rajan J. Naik

which I attest



SN
Adv. Surajkumar N. Naik
NOTARY
State of Goa
36, Ground Floor, Apna Bazar Bldg.,
Vasco-da-Gama, Goa-403 802
Mob.: 9960366967
Date : 21/09/2021
Reg. No. 14180/2021

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदुशण नियंत्रण मंडळ

(An ISO 9001-2008 Certified Board)

Phone Nos : 91-832-2438567, 2438528
2438563, 2438550

Tel / Fax No. : 0832-2438528



Email Id's :

Member Secretary, GSPCB - ms-gspcb.goa@nic.in
Environment Engineer, GSPCB - ee-gspcb.goa@nic.in
Scientist, GSPCB - scientist-gspcb.goa@nic.in
Asst. Env Engineer, GSPCB - aee-gspcb.goa@nic.in
Asst. Law Officer, GSPCB - alo-gspcb.goa@nic.in

No.5/2556/6-PCB/ Tech/ 8700

Date:- 18/07/2018

AMMENDMENT

Sub: Partial modification in the Consent to Operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous order issued to M/s. **Mormugao Port Trust (Berth No.9)**

Ref:-1) Renewal of Consent to Operate under the Water Act & Air Act and Authorization under The Hazardous Waste order bearing no.5/2556/04-PCB/4013 dated 05/04/2018.

In partial modification in Consent to Operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous order issued to M/s. **M/s. Mormugao Port Trust (Berth No.9)** the serial no.2 of the said order referred at (1) above may be read as follows:-

2. This Consent to Operate and Authorization is valid for the manufacture of :

Sr.No.	Description	Quality
1.	Dry Bulk cargo such as ores and minerals of all types ,including iron ore ,lime stone gypsum ,bauxite ,manganese ,fertilizer and fertilizer raw material ,river sand ,wood chips etc	11 .00 MMT
2.	Break Bulk Cargo such as granite ,all types of finished steel products ,containers ,bentonite ,bagged cement and fertilizers	0.5 MMT
Total		11.50 MMT

All other conditions mentioned in the Renewal of Consent to Operate under the Water Act and Air Act and Authorization under the Hazardous Waste cited at serial no. (1) above. remain unchanged.

Hazardous waste generated during the process, if any, shall be strictly disposed as per the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

To,
M/s MORMUGAO PORT TRUST (Berth No.9)
C/o Liceyamma A.Mathew
,Headland Sada,Vasco -Da-Gama , Mormugao -Goa.



(Levinson J. Martins)
Member Secretary
Goa State Pollution Control Board

Typed by	Checked by
<i>dfles</i>	<i>N. Babhruddesai</i>

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूशन नियंत्रण मंडळ

(An ISO 9001-2008 Certified Board)

Phone Nos : 91-832-2438567, 2438528
2438563, 2438550

Tel / Fax No. : 0832-2438528



Email id's :

Member Secretary, GSPCB - ms-gspcb.goa@nic.in
Environment Engineer, GSPCB - ee-gspcb.goa@nic.in
Scientist, GSPCB - scientist-gspcb.goa@nic.in
Asst. Env Engineer, GSPCB - aee-gspcb.goa@nic.in
Asst. Law Officer, GSPCB - alo-gspcb.goa@nic.in

No. 5/2556/04-PCB/CI-4013

Date: 5/04/2018

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981
[To be referred as Water Act, Air Act respectively]

RENEWAL OF CONSENT TO OPERATE is hereby granted to:

M/s. MORMUGAO PORT TRUST
BERTH NO. 9

मर्मुगाव पोर्ट ट्रस्ट
Mormugao Port Trust

कार्यालय, वसको दा गामा
Office of the Chief Engineer

Office of the Chief Engineer

सं. नं. 147D दिनांक 7/4/18

(Represented by Ms. Liceyamma A. Mathew)
(Large Scale Industry)
(Red Category)

Chalta No.1 of PT Sheet No. 31,
Mormugao Port Trust,
Headland Sada, Vasco da Gama,
Mormugao - Goa

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate is issued in supersession of the earlier Consent Orders issued vide Order No.5/2556/04-PCB/CI-1817 dt: 25/07/2016 is valid up to 11/11/2019.

2. This Renewal of Consent to operate is valid for the manufacture of:

Sr. No	Description	Quantity
1.	Iron Ore Handling	11.50 MT/annum
2.	E-auctioned Iron ore	(As approved by State Government)

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily quantity of domestic effluent from the factory shall not exceed 0.5 KLD

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Page 1 of 4

Domestic Effluent treatment and Disposal:-

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the factory premises.

- (iii) **The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.**
- (iv) A good house-keeping shall be maintained within the factory premises. All pipes, valves and drain shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.
- (v) **Non-Hazardous Solid Waste:**
All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Bio degradable waste	500Kgs/months	To be composted OR To be disposed to Village Panchayat
2.	Non bio degradable waste	1000Kg/Month	To be disposed to authorized recycler registered with GSPCB OR Local authority

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (ii) Adequate mitigation measures shall be taken to control emissions of SO₂, NO_x, PM_{2.5}, RSPM. Ambient shall achieve following Ambient Air Quality standards:

SO ₂	Not to Exceed (Annual Average)	50 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
NO _x	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
PM ₁₀	Not to Exceed (Annual Average)	60 µg/ m ³
	Not to Exceed (24 hours)	100 µg/ m ³
PM _{2.5}	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	60 µg/ m ³

(Levinson J. Martins)
Member Secretary
Goa State Pollution Control Board

Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring

- (iii) **The Unit shall carry out Ambient Air Quality Monitoring once every month from a laboratory recognized by MOEF under the Environment Protection Act, 1986 and the report should be submitted to the Board by the 15th of the subsequent months**

5. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force.
- (vi) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vii) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (viii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required
- (x) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.


(Levinson J. Martins)
Member Secretary
Goa State Pollution Control Board

The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.

- (xii) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2011, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management & Transboundary) Rules 2016, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management & Tranboundary) Rules 2016, if applicable.

To,
M/s. MORMUGAO PORT TRUST (BERTH NO.9),
C/o. Ms. Liceyamma A. Mathew,
Chief Engineer,
Mormugao Port Trust,
Headland Sada, Vasco da Gama,
Mormugao - Goa

Copy to:-
 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 4.40 Lakhs**

NEFT no.	Amount	Date
3022001827	Rs.44,000/- (Air & Water Consent fees)	01/11/2017

Typed by	Verified by
<i>[Signature]</i>	<i>[Signature]</i>

[Signature]
(Levinson J. Martins)
Member Secretary
Goa State Pollution Control Board

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407702
Tel/Fax No: 0832- 2407700



Email Ids:
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Member Secretary, GSPCB, ms-gspcb.goa@nic.in
Environment Engineer, GSPCB, ee-gspcb.goa@nic.in
Scientist, GSPCB, scientist-gspcb.goa@nic.in
Office, goapcb@gspcb.in

No.12/2019-PCB/315802/R0002606

Date:30/01/2020

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

[To be referred as Water Act, Air Act respectively]

RENEWAL OF CONSENT TO OPERATE is hereby granted to:

**M/s. MORMUGAO PORT TRUST
BERTH NO. 9
(Represented by Shri. Guruprasad Rai)
(Large Scale Industry)
(Red Category)**

**Chalta No.1 of PT Sheet No. 31,
Mormugao Port Trust,
Headland Sada, Vasco da Gama,
Mormugao - Goa**

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate is issued in supersession of the earlier Consent Orders issued vide Order No.5/2556/04-PCB/CI-4013 dt: 05/04/2018 is valid up to **11/11/2024**.
2. This Renewal of Consent to operate is valid for the manufacture of:

Sr. No	Description	Quantity
1.	Dry Bulk cargo such as E auctioned ores and minerals of all types, including iron ore, lime stone gypsum, bauxite, manganese, fertilizer and fertilizer raw material, river sand, wood chips etc.	11.00MT
2.	Break Bulk cargo such as granite, all types of finished steel products, containers, bentonite, bagged cement and fertilizers	0.5MMT
	Total	11.5MMT

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

- (i) The daily quantity of domestic effluent from the factory shall not exceed **0.5 KLD**
- (ii) **Domestic Effluent treatment and Disposal:-**
The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the factory premises.
- (iii) **The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.**
- (iv) A good house-keeping shall be maintained within the factory premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

4. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:

- (i) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
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Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (ii) Adequate mitigation measures shall be taken to control emissions of SO₂, NO_x, PM_{2.5}, RSPM. Applicant shall achieve following Ambient Air Quality standards:

SO ₂	Not to Exceed (Annual Average)	50 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
NO _x	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
PM ₁₀	Not to Exceed (Annual Average)	60 µg/ m ³
	Not to Exceed (24 hours)	100 µg/ m ³
PM _{2.5}	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	60 µg/ m ³

Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring

- (iii) **The Unit shall carry out Ambient Air Quality Monitoring once every month from a laboratory recognized by MOEF under the Environment Protection Act, 1986 and the report should be submitted to the Board by the 15th of the subsequent months**

5. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force.
- (vi) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vii) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (viii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (x) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2001, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste Management amended Rules 2018, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management amended Rules 2018, if applicable.

6. Specific conditions:

- i. The unit shall provide fixed water sprinklers around the entire plot area to suppress the fugitive dust emissions.
- ii. The internal road from the berth no.10 /11 to the berth the 7 has to be tarred.
- iii. Wind breaker wall has to be provided of atleast 12m height for entire plot area of the berth no,9. Also plantation has to be provided surrounding the plot area of berth no.9.
- iv. Runoff from coal stock yard shall be collected and treated for removal of heavy metals and quality to be monitored for heavy metals, phenols and organic carbons before disposal and should meet the general standards for discharge of environmental pollutant(part A, schedule VI, Marine coastal area) Environment (Protection) Act 1986 and submit the reports to the Board.
- v. Runoff from the entire plot area will have to be diverted to settling pond. Unit has to provide settling tank tank of sufficient capacity within 6 months.
- vi. Unit has to submit bank guarantee of 50 lakhs for the compliance of the above conditions with a validity of one year.
- vii. The unit shall restrict the height of cargo stacks to a maximum of 6.5mtrs from the ground, and the same shall be covered at all times with Tarpaulin during the storage.
- viii. The vehicle fog system shall be effectively utilized during unloading/loading of the cargo material to avoid dust escaping from the premise.
- ix. The unit should have a complete plan of arrival of ships and the permitted handling capacity shall be strictly adhered.
- x. If cargo is dispatched by Wagons then all the wagons should be properly covered by Tarpaulin & tied neatly in order to avoid spillage during transport .The unit should also study on the aspects of having a mechanized system for closing the wagons and submit a action plan for the same
- xi. MPT should share the weather forecast data to the handlers at the port immediately on receipt.
- xii. Cargo-related operations at the MPT berths is permitted upto a wind-speed of 30 kms. / hr. with the strict-adherence to the following conditions:
 - a. Normal operations permitted upto a wind-speed of 28 km./hr. (i.e. Beaufort scale – 04).
 - b. Precautionary measures should be in place with proportionate scaling-down Operations when the wind speed exceeds 28 km/hr. (i.e. Beaufort scale – 05)
 - c. All operations should stop at a wind-speed of 30 km./hr.
 - d. Unit should intensify Water sprinkling at 25 Km/h wind speed

- xiii. Hoppers has be provided at the berth/jetty to load the trucks or provide mechanism to stop multiple handling of ore. Also mechanized loading and unloading system to be installed for unloading of cargo directly into stacking plot area.

To,
M/s. MORMUGAO PORT TRUST (BERTH NO.9),
Shri. Guruprasad Rai,
Chief Engineer,
Mormugao Port Trust,
Headland Sada, Vasco da Gama,
Mormugao - Goa

Copy to:-
1 Accounts Section
2 Concerned File
3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 3.86 crores**

NEFT no.	Amount	Date
631128	Rs.44,000/- (Air & Water Consent fees)	03/10/2019

SHAMILA DOS
MILAGRES
MONTEIRO

Digitally signed by
SHAMILA DOS
MILAGRES MONTEIRO
Date: 2020.01.30
17:22:45 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board